

CCPA-~~69~~-69/96

Shanti.Pratap Toppo.

1/8.10.96

The learned counsel for the applicant is present. On perusal of the Scrutiny Report it appears that the application is in order. Let it be registered and placed before the Hon'ble Bench for hearing on admission, fixing 11.10.96.

XXXXXX

PKL

2/11.10.1996

Counsel for the applicant : Mr. R.K. Choubey

Counsel for the respondents : None

Heard. This CCPA has been filed for initiating contempt proceeding against the Respondent No. 2 for non compliance of the order passed by the Tribunal on 18.1.1996 in O.A.-35/96 by which Respondent No. 2 was directed to dispose of the applicant's representation dated 21.9.1995 by reasoned order within two months from the date of receipt of this order.

2. Issue notice to the Respondent No. 2 as to why contempt proceedings shall not be initiated against him for non compliance of the order of the Tribunal as aforesaid. Sho-cause should be filed within four weeks. List on 4.12.1996 for hearing.

MPS.

( D. Purkayastha )  
Member (J)

( K.D. Saha )  
Member (A)

3/04.12.96

Shri R.K.Choubey, learned counsel for the applicant.

Shri J.N.Pandey, learned counsel for the respondents.

Shri J.N.Pandey submits that the order of the Tribunal with regard to disposal of the representation has been complied. He prays for two weeks time for filing W/s.

~~List on 23.01.1997 for hearing on contempt.~~

SKJ

(D.Purkayastha)/Member(J)

(K.D.Saha)/Member(A)

04/24.01.97

List on 06.03.1997 for hearing on contempt matter.

SKJ

(V.N.Mehrotra)  
Vice-Chairman

05/06.03.97

Shri R.K.Choubey, counsel for the applicant.

Shri J.N.Pandey, Sr. Standing Counsel for the respondents  
Learned Sr. Standing Counsel prays for  
one week time to file reply in the matter. Allowed.

List on 15.04.1997 for hearing on contempt.

SKJ

(S.R.Adige)  
Member (A)

(V.N.Mehrotra)  
Vice-Chairman

6./ 15.4.97.

List it on 30.6.97 for hearing on contempt.

Show cause on behalf  
of opposite ~~filed on~~ filed on  
8.5.97 and file  
/CBS/  
attached.  
10.6.97

(V.N. Mehrotra)  
Vice-chairman

7./ 30.6.97. List it on 18.8.97 for hearing on

contempt.

/CBS/

(V.N. Mehrotra)  
Vice-chairman

8/18.8.97

List it on 16.10.97 for hearing on  
contempt.

SKS

( V.N.Mehrotra )  
Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH PATNA

Order Sheet

CGP A 69/96

Application No. .... 199 in.....

Applicant (s) .... Respondent (s) ....

Advocate for Applicant (s) .... Advocate for Respondent (s) ....

Note of Registry	Orders of the Tribunal
<u>9</u> 16.10.97 CM  May be listed for hearing or contempt on 16-2-99 as ordered Slip Rept in file c Satis /DBS/ 17-12-98	Division Bench is not available. Case is adjourned sine die.  <i>VM</i> (V.N. Mehrotra) Vice-Chairman
	10./ 16.2.99. By mutual consent of the parties, the case is adjourned to be taken up on 23.2.99 for hearing on contempt.  <i>Ch</i> (LAKSHMAN JHA) MEMBER (J)
	11/23. 2.1999 Shri R. K. Choubey, counsel for the applicant. List it for hearing on 17.3.1999.  <i>note</i> ( L.R.K. Prasad ) Member (A)
MES.	

CENTRAL ADMINISTRATIVE TRIBUNAL  
IN THE C. PATNA BENCH PATNA

Order Sheet

.....Application No. .... 199 in .....

Applicant (s)..... Respondent (s).....

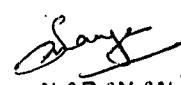
Advocate for Applicant (s)..... Advocate for Respondent (s).....

Note of Registry	Orders of the Tribunal
	<p>CCPA - 69/96</p> <p>12./ 17.3.99.</p> <p>Shri R.K. Choubey, the counsel for the a..... Shri V.M.K. Sinha, the counsel for respondents.</p> <p>Even though the instant petition was to <sup>meant</sup> h.c. initiate action for contempt U/S 17 of the Administrative Tribunals Act, 1985 for alleged violation of the order dated 18.1.96 of this Tribunal, it was urged during the course of hearing that the applicant would feel contended if relief granted by the respondents authorities on consideration of the representation &amp; in the light of the aforesaid order dated 18.1.96 is made available to him without any further loss of time. It appears that by an order dated 18.1.96, this Tribunal directed the respondents to reconsider the grievances of the applicant afresh on the basis of representation. The time schedule directed therein was two months <del>from the date of</del> communication of the order. The order was communicated on 1.3.96 but actual disposal of the representation could occur only on 29.11.96. There was, thus, delay of 10 months in disposal of the representation of the applicant.</p> <p>2. We have been convinced that the delay occurred for certain unavoidable reasons and <sup>due to</sup> h.c. the time constraint of the respondents. Therefore, it would not be necessary</p>

Contd.../-

to proceed ahead with this contempt proceedings but, of course, we have been convinced to direct the respondents to implement the order passed upon consideration of his representation. As per the revised order passed by the respondents authorities, certain payment had become due in favour of the applicant. Therefore, we would direct that if there is some payment still to be made, that should be made expeditiously and, preferably, within two months from the date of communication of this order. This CCPA is dismissed.

/CBS/

(L.R.K. PRASAD)  
MEMBER (A)  
(S. NARAYAN)  
VICE-CHAIRMAN